

New Delhi, the 29th April, 2013

S.O.953 – In exercise of the powers conferred by Sub-clause (iii) of clause (a) of Sub-section (6) of Section 42 of the Reserve Bank of India Act, 1934 (2 of 1934), Central Government, in supersession of the earlier Notification No.14-13/2003-AC dated 30th October, 2003 (S.O. No.3163 dated November 2-November 8, 2003) notifies that henceforth only such of the primary cooperative banks which are licensed and whose Demand and Time Liabilities are not less than ₹ 750 crores would be treated as Financial Institutions for the purpose of the said Sub-Clause, with effect from 1st April, 2013.

[F. No. 3/42/2011-AC]

JITENDAR KUMAR MEHAN, Under Secy.